

38

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 145/2006
OA 2875/2004**

New Delhi this the 22nd day of January, 2007

**HON'BLE SHRI KULDIP SINGH, VICE-CHAIRMAN (J)
HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)**

C.P. Abdul Rahoof,
S/o Late C.P. Mohammed,
Chekidappurath House,
P.O. Downhill Malappuram,
Mylappuram, Dist. Malappuram-676 519
Kerala.
(By Advocate: Ms. Nasreen Alam)

...Applicant.

VERSUS

1. Shri Shyam Sharan
Secretary, Ministry of External Affairs
South Block, New Delhi-110001.
2. Shri Azad Singh Toor
Director ADP (LC),
Ministry of External Affairs
Akbar Bhawan, New Delhi-110 021.
3. Dr. Ausaf Sayeed
The Consul General
Consulate General of India
Jeddah, Saudi Arabia
Through Ministry of External Affairs
South Block, New Delhi-110 011.
4. Shri Vivek Jeph,
Vice-Consul (AD),
Consulate General of India,
Jeddah, Saudi Arabia
Through Ministry of External Affairs,
South Block, New Delhi-110 011.

...Respondents.

(By advocate: Shri A.K. Bhardwaj)

O R D E R (ORAL)

By Shri Kuldip Singh, VC(J):

OA 2875/2004 was disposed of with the following orders:

- "22. For these reasons, we pass the following order:
 - a) The impugned orders are quashed.
 - b) The applicant should be taken back in service against the post to which he was recruited at Jeddah.
 - c) He will not be entitled to any arrears from the date he resigned till date."
2. In compliance of aforesaid orders, orders had been passed by the Consulate General of India, Jeddah which are at pages 34 and 35 whereby the

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applicant was reinstated and was directed to report in the Consulate General of India, Jeddah within 30 days of receipt of the letters. The Ministry of External Affairs also issued similar letter. It is the case of applicant that he was recruited locally at Jeddah. Learned counsel for applicant submits that respondents are still in contempt because they are not issuing him letter to facilitate him to obtain necessary VISA and sponsor letter / employment certificate.

3. In our view, this contention of the learned counsel has no merit and the order passed by the respondents itself shows that they have given him employment and have directed him to report to Consulate General of India, Jeddah within 30 days of issue of the letter. Since the applicant was recruited on local basis at Jeddah itself, so there is no question of issuing sponsor certificate. The aforesaid two letters issued show that the applicant has been given employment at Jeddah itself. We find that the respondents have not committed any contempt of court. Accordingly Contempt Petition is dismissed and notice discharged.

Chitra Chopra
(Chitra Chopra) 22/01/07
Member (A)

Kuldeep Singh
(Kuldeep Singh)
Vice-Chairman (J)

/kdr/